

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 334 OF 2017

Dated: 2nd November, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Assam Power Distribution Company Ltd. ...Appellant(s)

Vs.

ONGC Tripura Power Company Limited & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Avijit Roy

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Saransh Shaw for R-1

ORDER

Issue notice to the Respondents returnable on 22.01.2018. Mr. Saransh Shaw takes notice on behalf of Respondent No.1 and seeks three weeks time to file reply. Dasti, in addition, is permitted.

List the matter on **22.01.2018**. In the meantime, learned counsel for Respondent No.1 may file reply on or before 24.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

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